

THE UTTAR PRADESH MINISTERS (SALARIES, ALLOWANCES
AND MISCELLANEOUS PROVISIONS) ACT, 1981¹

[U. P. Act No. 14 of 1981]

Amended by

U. P. Act No. 15 of 1989

U. P. Act No. 05 of 1990

U. P. Act No. 08 of 1997

U. P. Act No. 30 of 1998

U. P. Act No. 10 of 2004

U. P. Act No. 09 of 2010

U. P. Act No. 22 of 2016

U. P. Act No. 19 of 2019

U.P. Act No. 13 of 2020

U.P. Act No. 13 of 2025

**[Passed in Hindi by the Uttar Pradesh Legislative Assembly
on September 18, 1981 and by the Uttar Pradesh Legislative
Council on September 22, 1981.]**

**Received the assent of the Governor on October 1, 1981
under Article 200 of the Constitution of India and was published
in the *Uttar Pradesh Gazette, Extraordinary*, dated October 3,
1981.]**

AN

ACT

*to consolidate and amend the law relating to the salaries,
allowances and other facilities to Ministers of the State of Uttar
Pradesh.*

IT IS HEREBY enacted in the Thirty-second Year of the Republic
of India as follows :—

Short title

1. (1) This Act may be called the Uttar Pradesh Ministers
(Salaries, Allowances and Miscellaneous Provisions) Act, 1981.

Definitions

2. In this Act, —

(a) “Assembly” means the Uttar Pradesh Legislative Assembly ;

²[(a-1) Chief Minister means the Chief Minister of Uttar Pradesh;]

(b) “Council” means the Uttar Pradesh Legislative Council ;

³[(c) “family” in relation to Chief Minister or a Minister means
his or her spouse, son, daughter, father, mother, brother or sister
residing with and wholly dependent on such Chief Minister or
Minister;]

1. For Statement of Objects and Reasons see U. P. Gazette Extraordinary, dated September 16, 1981.

2. [Ins. by sec. 2 \(a-1\) of U. P. Act No. 22 of 2016.](#)

3. [Subs. by sec. 2 \(c\) of U. P. Act No. 22 of 2016.](#)

(d) “maintenance” in relation to a residence includes the payment of local rates and taxes and the provision for water and electricity including electricity duty ;

¹[(e) “Minister” means a member of the Council of Ministers of the government of Uttar Pradesh and includes the Minister of State (Independent Charge), Minister of State and a Deputy Minister of that State.]

Salary

3. ²[(1) The Chief Minister, every Minister, Minister of State (Independent charge) and Minister of State shall be entitled, throughout the term of his office, to a salary of for ³[Fifty thousand] rupees per month.

⁴[Provided that the Chief Minister, every Minister, Minister of State (Independent Charge) and Minister of State shall be from April, 2020 to March, 2021 entitled to only seventy per cent of the Salary, Constituency Allowance and Secretariat Allowance payable to them per month.]

(2) Every Deputy Minister shall be entitled, throughout the term of his office, to a salary of the ⁵[forty five thousand] rupees per month.]

(3) ⁶ [* * * *]

Residence

⁷**4.** (1) The Chief Minister and each Minister shall be entitled, entitled, without payment of any rent to the use, throughout the term of his office and for a period of fifteen days thereafter, of a residence at Lucknow which shall be furnished and maintained at public expense at the prescribed scale.

(2) Where the Chief Minister or a Minister has not been provided with a residence in accordance with sub-section (1) or does not avail of the benefit of the said sub-section, he shall be entitled to a compensatory allowance at the rate of —

(a) ten thousand rupees per month in the case of the Chief Minister, a Minister, a Minister of State (Independent Charge) and a Minister of State ;

(b) eight thousand rupees per month in the case of a Deputy Minister.

⁸[x x x]

Special provisions regarding certain accommodations

⁹**[4-A.** (1) On and from the commencement of the Uttar Pradesh Ministers and State legislature Officers and Members Amenities Laws (Amendment) Act, 1997, the State Government may, with a view to ensuring timely availability of residence to a Minister under sub-section (1) of section 4, by a notified order. specify any type-VI accommodation or an accommodation in which a Minister was in

[1. Subs. by sec. 2 \(e\) of U. P. Act No. 22 of 2016.](#)
[2. Subs. by sec. 3 \(1\) and \(2\) of U. P. Act No. 22 of 2016.](#)
[3. Subs. by sec. 11\(a\) of U.P. Act No. 13 of 2025.](#)
[4. Ins. by sec. 2 of U.P. Act No. 13 of 2020.](#)
[5. Subs. by sec. 11\(b\) of U.P. Act No. 13 of 2025.](#)
[6. Omit. by sec. 3 \(3\) of U. P. Act No. 19 of 2019.](#)
[7. Subs. by sec. 4 of U. P. Act No. 22 of 2016.](#)
[8. Omitted by Sec. 3 of U.P. Act No. 13 of 2020.](#)
[9. Ins. by sec. 2 of U. P. Act No. 08 of 1997.](#)

occupation at any time, under the control and Management of the Estate Department of the State Government, as Ministers residence and an accommodation so specified shall be allotted to a Minister only and not to any other person.]

(2) The State Government, or an officer authorised by it in this behalf, may, if a person other than a Minister referred to in sub-section (1-A) of section 4 is in occupation of an accommodation specified as Minister's residence under sub-section (1) on the basis of any allotment order or otherwise, cancel the allotment order of such person, if any, and by notice in writing require such person to vacate the said accommodation within fifteen days from the date of service upon him of such notice, and if such person fails to vacate "the said accommodation within the said period, an officer authorised by the State Government in this behalf may take possession of the accommodation and may for the purpose use such force as may be necessary in the circumstances".

Conveyance

5. ¹[(1) The Chief Minister and each Minister shall, throughout the term of his office, be provided with a chauffeur driven motor vehicle which shall be purchased and maintained at the public expense in accordance with the rules made in that behalf.]

(2) The terms and conditions for the use of the motor vehicle referred to in sub-section (1) shall be such as may be prescribed.

(3) The motor vehicle provided to a Deputy Minister at any time before the commencement of this Act shall be deemed to have been validity provided.

Travelling allowance etc.

6. ²[(1) The Chief Minister and each Minister shall be entitled for for journeys (whether by land, sea or air) performed with in connection with the discharge of his official duties to travelling allowance and out of pocket expenses for himself at such rate and upon such conditions as may be prescribed.]

(2) ³ [* * * *]

⁴[(3) The Chief Minister and each Minister shall be entitled to travelling allowance for himself and the members of his family and for the transport of his and his family's effects —

(a) in respect of the journey to Lucknow from his usual place of residence outside Lucknow for the purpose of assuming office ; and

(b) in respect of the journey from Lucknow to his usual place of residence outside Lucknow on relinquishing office.

[1. Subs. by sec. 5 \(1\) of U. P. Act No. 22 of 2016.](#)

[2. Subs. by sec. 6 \(1\) of U. P. Act No. 22 of 2016.](#)

[3. Omit. by sec. 6 \(2\) of U. P. Act No. 22 of 2016.](#)

[4. Subs. by sec. 6 \(3\) and \(4\) of U. P. Act No. 22 of 2016.](#)

(4) Notwithstanding anything contained in sub-section (1) to (3), no travelling allowance shall be payable to the Chief Minister or any Minister in respect of journeys performed in the Motor vehicle referred to in section 5 or any other vehicle belonging to the State Government.]

¹[**7.** The Chief Minister and every Minister shall be entitled to the use of the circuit house, inspection house or other rest houses maintained by the State Government without payment of any rent or electricity charges during the course of journey performed in connection with the discharge of his official duties.]

²[**8.** The Chief Minister or every Minister and the members of the family thereof shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment in accordance with such principles as may be prescribed.]

³[**9.** The date on which any person became or ceased to be the Chief Minister or a Minister shall be notified in the Gazette and any such notification shall be conclusive evidence of the fact that he became, or ceased to be the Chief Minister or a Minister, on that date.]

⁴[**10.** No Minister including the Chief Minister shall during the tenure of his office for which he draws his salary and allowance, practice any profession or engage in any trade or undertake for remuneration any employment other than his duties as Chief Minister or Minister.]

⁵[**11.** The Chief Minister or every Minister who is a member of the Assembly or Council, as the case may be, shall continue to enjoy the benefits available to him under sections 4, 9, 18 and Chapter VIII of the Uttar Pradesh State Legislature (Members Emoluments and Pension) Act, 1980.]

⁶[**12.** The Chief Minister or a Minister may, at any time, relinquish the whole or any part of the salary, allowance or other facilities to which he is entitled by making a written declaration to that effect :

Provided that any such relinquishment may likewise be cancelled by him at any time with prospective effect.]

Rules making power.

13. (1) The State Government may, by notification, make rules to carry out the purposes of this Act.

(2) All rules made under the enactment repealed by section 14 and in force on the date immediately preceding the date of commencement of this Act shall, in so far as they are not inconsistent with the provisions of this Act, be deemed to have been made under this Act and they shall continue to be valid and effective until they are repealed by new rules made under sub-section (1).

Repeal.

14. The Uttar Pradesh Ministers and Deputy Ministers (Salaries and Allowances) Act, 1952, is hereby repealed.

[1. Subs. by sec. 7 of U. P. Act No. 22 of 2016.](#)
[2. Subs. by sec. 8 of U. P. Act No. 22 of 2016.](#)
[3. Subs. by sec. 9 of U. P. Act No. 22 of 2016.](#)
[4. Subs. by sec. 10 of U. P. Act No. 22 of 2016.](#)
[5. Subs. by sec. 11 of U. P. Act No. 22 of 2016.](#)
[6. Subs. by sec. 12 of U. P. Act No. 22 of 2016.](#)